[Dr. Bharatkumar Raut]

The merger of Indian Airlines and Air India took place on 1st April, 2007. Since then, the anxiety amongst the workers has not been put to rest. The entire idea appeared to bring 30,000 employees under one roof and then hiving off more than 50 per cent into Strategic Business Units (SBU). There is ambiguity in SBUs as regards their future careers are concerned.

It is understood that Justice Dharmadhikari Committee Report is being forcibly implemented in spite of the objections of workmen, which creates unrest amongst employees and further leads to straining relations between management and workmen. Management is very much aware of the different work cultures prevalent in erstwhile IC and AI and any attempt to integrate these work forces will lead to unhappiness amongst employees.

Further, I would like to draw the attention that Civil Aviation Ministry and administration of Air India Management have never been deliberative in spite of the merger affecting careers and livelihood of workmen. The workers were never involved in the process of amalgamation. In spite of heavy infusion of Government funds, workmen are not paid their wages on time and are also deprived of their legitimate dues.

I, therefore, request the Civil Aviation Ministry to look into the grievances of Air India employees and redress them at the earliest to prevent further deterioration of labour relations and ensure speedy recovery of Air India from the present phase of crisis.

Concern over irregularities in implementation of Foreign Contribution Regulation Act (FCRA)

SHRI A.V. SWAMY (Odisha): I rise to bring forth the concerns of genuine voluntary sector organisations affected by the sudden cancellation of FCRA registrations. Foreign funding coming into India through FCRA has recently been a point of contention. It is reported that more than Rs. 10,000 crores come to India as development aid and around 20,000 organisations are filing their returns. These figures create a lot of anxiety in the minds of media, public and even genuine development organisations, as no segregated data is available for the purpose of how that money is coming. All organisations registered under old Societies Registration

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Act are clubbed in one category, which includes foundations, voluntary organisations, hospitals, private schools, universities, etc. So, no differentiation is done either at the time of registration or while implementing the FCRA.

Recently, at one go, more than 4,000 registrations were cancelled without citing reasons to organisations or even indicated the same on the website of department.

In 2005, the Government of India drafted the National Policy of Voluntary Sector to promote genuine voluntary development organisations and streamlining their relationship with various departments of the Government of India.

Similarly, there is need to create a separate Ministry for voluntary sector and national law for registration not only to regulate the sector in professional way but also to strengthen genuine organisations working on many social and development issues.

Realizing these concerns, I urge upon the Government to have a regular dialogue with voluntary development sector and urgently address those issues mentioned above, particularly with those genuine organisations affected by the FCRA cancellation.

Demand to set up a Helicopter manufacturing unit in Bidar District of Karnataka

श्री बसावाराज पाटिल (कर्णाटक): महोदय, माननीय रक्षा मंत्री, भारत सरकार द्वारा कर्णाटक के बीदर जिले में हेलीकॉप्टर तैयार करने का एक घटक प्रारम्भ करने का प्रस्ताव कर्णाटक के प्रतिनिधिमंडल के सम्मुख रखा गया था। बीदर में भारतीय सेना का वायुसेना प्रशिक्षण केन्द्र होने के नाते वहां हेलीकॉप्टर घटक खोलना इस परिवार के लिए लाभदायक होगा।

आप वहां की जनता की भावनाओं को ध्यान में रखकर तथा अन्य अनुकूल परिस्थितियों को ध्यान में रखकर अपनी आवश्यकता के अनुसार जमीन के लिए प्रस्ताव कर्णाटक सरकार को रखें, जो उत्तर कर्णाटक के विकास में एक महत्वपूर्ण पहलू सिद्ध होगा। इस निमित्त मैं माननीय रक्षा मंत्री जी से आग्रह करता हूं कि वहां हेलीकॉप्टर घटक प्रारंभ करने की पहल शुरू करें तथा जो सलाह आपने प्रतिनिधिमंडल को दी थी, उसे शीघ्र लागू करें।

Demand to take steps to improve the condition of quarters of Central Government Employees in Delhi

श्री डी.पी. त्रिपाठी (महाराष्ट्र) : महोदय, मैं आपका ध्यान दिल्ली में स्थित केन्द्रीय सरकार के कर्मचारियों, अधिकारियों के लिए बनी सरकारी कालोनियों के मकानों की दुर्दशा की ओर दिलाना चाहता हूं। मान्यवर, उच्च अधिकारियों और सांसदों के बंगलों की तो फिर भी थोड़ी बहुत देखभाल